



A
FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. OA 506 of 2005

Applicant(s) M. K. Barik and another..... Respondent(s) Union of India et al.....
Advocate for Applicant(s) M/s. D. K. Mohanty..... Advocate for Respondent(s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. 2 M 501- Filed. For Registration. On memo Dy. Regd. 10/6/05 S.O. (5)</p> <p>On Memo For Admissibility - Copy served D.S. 10/6/05 Bewsh</p>	<p>REGISTER dhr By Registr. 10.06.05.</p> <p><u>Order dated 13.06.05</u></p> <p>Heard Mr. D.K. Mohanty, Lt. Counsel appearing for the Applicant and Mr. U.B. Mohapatra, Lt. Sr. Standing Counsel on whom a copy of this Original Application has already been served.</p> <p>Kartik Chandra Barik was a pension holder under Postal Department. Following to his death, his wife Satyabham Barik (Respondent No.4) is getting family pension. By filing this present Original Application, the two minor children of the original pension holder (Shri Kartik Chandra Barik) being represented through their elder brother Shri Sangram Keshari Barik have disclosed that their mother</p>

(holder of the family pension) is not ~~neglecting~~
 taking care of them (Applicants, Markat Keshari
 Barik and Lalatendu Keshari Barik) and that
 their representation under Annesure A/7 dated
 10.04.05 to the Department has remaind unheeded..

Copy of order of 13/6/05
 and a copy issued
 to all the despatch
 by Posts.

The same copy of
 order issued to the
 Counsel for both
 sides.

SD
 13/6/05

MP
 22/6/05

In course of the hearing of this case Mr.
 D.K. Mohanty, Ld. Counsel for the applicant has filed
 a memorandum seeking permission to withdraw this
 present Original Application to work out his
 remedy (for both the minor Applicants) outside
 the jurisdiction of this Tribunal.

In the aforesaid premises, this Original Application
 No.506/05 is hereby permitted to ^{be} withdrawn.

Send copies of the order to the Respondents,
 along with copies of this Original Application, and
 free copies of this order be handed over to the
 Ld. Counsels of both the parties.

Jahan
 13/6/05
 Member (Judicial)